

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 755 of 1994  
M.A. 973 of 1994

New Delhi this the 15th day of April, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman  
Mr. B.K. Singh, Member

1. Shri Gopal Das  
R/o C-II 89, Barsati,  
Lodi Colony,  
New Delhi.

2. Shri Ganpat Lal  
R/o JJ-1 Vikas Puri No.1020,  
Vikas Puri, New Delhi. ....Applicants

By Advocate Mrs. Rani Chhabra

Versus

1. Union of India  
through its Secretary,  
Min. of Communicaiton,  
Department of Telecommunication,  
Sanchar Bhavan,  
New Delhi.

2. S.D. Officer,  
Telegraphs, Mandsaur (M.P.). ....Respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The applicants, allege that they were last employed by the respondents till February, 1990, when their services were terminated by means of an oral order. The principal prayer is that the oral order terminating the services of the applicants may be quashed. No satisfactory explanation has been offered by the applicants for the inordinate delay in coming to this Tribunal on 07.04.1994. This application has to be rejected as barred by limitation.

2. However, like any other citizen of this country, the applicants have a right to be considered for fresh engagement in accordance with law, if they are otherwise eligible and if and when the respondents feel the necessity of making fresh recruitment.

3. With these observations, this application is dismissed summarily.

(B.K. SINGH)  
MEMBER (A)

S.K.  
(S.K. DHAON)  
VICE CHAIRMAN

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